Facilitation Cell has been created in 'Invest India'. A dedicated team of the Investor Facilitation Cell is there to guide and assist first-time investors.

(c) No State specific evaluation has been done 'Make in India' initiative.

Diversion of SEZ land for real estate purpose

1074. SHRI RAJ BABBAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has given approval for de-notification of Special Economic Zones (SEZs) in some States and if so, the details thereof and the reasons therefor;
- (b) whether it is a fact that in some States where SEZs were approved, the land acquired for the purpose was never used for SEZ and instead the land has been used for real estate purpose;
- (c) if so, the details of such instances and whether the purpose of SEZ has been defeated by conversion of land for real estate purpose;
- (d) whether Government has taken any action/proposes to take any action in this regard; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) As on 30th April, 2015, on the request of the Special Economic Zone(SEZ)Developers, the Board of Approval (BoA) on SEZs has approved 68 cases of de-notification of SEZs subject to the refund of all duties and tax benefits availed by the SEZ Developer and on receipt of 'No-objection' from the concerned State Government. A list showing the State/UT-wise number of de-notification of SEZs approved by BoA is given in the Statement (See below). The reasons given for these request for de-notification include economic slowdown, poor market response, lack of demand for SEZ space and change in the fiscal incentive regime for SEZs, etc.

(b) to (e) Land is a State subject. The Board of Approval (BoA) on SEZs considers only those proposals which have been duly recommended by the State Governments. Further, de-notification of a SEZ is approved subject to refund of all duties and tax benefits availed by the SEZ Developer and on receipt of 'No-objection' from the concerned State Government. Central Government ceases to have any role upon the de-notification of a SEZ. It is within the purview of the concerned State Government to ensure that the utilization of such de-notified land is as per their laws/guidelines.

Statement

State/UT- wise number of de-notification of SEZs approved by Board of Approval

States/UTs	De-notification (as on 30.04.2015)
Andhra Pradesh	2
Dadra and Nagar Haveli	2.
Delhi	1
Gujarat	7
Haryana	12
Karnataka	2
Kerala	1
Madhya Pradesh	1
Maharashtra	17
Odisha	2
Rajasthan	3
Tamil Nadu	6
Telangana	6
Uttarakhand	2.
West Bengal	4
Grand Total	68

Restrictions on outboard shipments of exporters

- 1075. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that cotton, cotton yarn, onion and iron ore exporters will not get, at present, export incentives under the Focus Market Scheme as there are restrictions on their outboard shipments;
 - (b) if so, the details thereof; and
- (c) whether any representations has been received and the present position thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Focus Market Scheme has been discontinued w.e.f. 1.4.2015 in the new Foreign Trade Policy